

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2089
ANSWERED ON THURSDAY, THE 6TH DECEMBER, 2012
AGRAHAYANA 15, 1934 (SAKA)**

CORPORATE GOVERNANCE

QUESTION

**2089. SHRI UDAY SINGH:
SHRI ADHI SANKAR:
SHRIMATI SHRUTI CHOUDHRY:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government had set up a panel to prepare a draft policy document on corporate governance;**
- (b) if so, the details of recommendations made by the panel;**
- (c) whether the Government has since examined the recommendations of the panel; and**
- (d) if so, the time by which National Policy on corporate governance is likely to be finalised?**

ANSWER

**THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS**

(SHRI SACHIN PILOT)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

(a) to (d):- Yes, Madam. This Ministry had constituted a committee to formulate a Policy document on Corporate Governance under the Chairmanship of Shri Adi Godrej on 07.03.2012. The Committee has since submitted its report to the Central Government suggesting adoption of certain 'guiding principles of Corporate Governance' and not a draft national policy on the subject. It is proposed to obtain comments/suggestions of public to the recommended principles before deciding further course of action in the matter.
